

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**30. IA 259/2020 IA 1963/2020 IA 949/2022 Contempt
Petition/11/2023 in C.P. (IB)/128(MB)2018**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- Kailash Shah (Rp of Unique Sugar Ltd.)
Vs. Shri. Rajeev D. Nivatkar (Ias)
Collector and District Magistrate of
Mumbai
IN THE MATTER OF
Agarwal Coal Corporation Pvt Ltd.
V/s
Uniuue Sugar Ltd**

**Section: 60(5) Application under any other provisions- IBC, Rule 11
of NCLT, 2016, U/s 9 of Insolvency and Bankruptcy Code, 2016**

ORDER

Counsel, Manoj Harit a/w Pooja Harit appeared for the Applicant through VC, Counsel, Aniruth Purusothaman appeared for the RP, Mr. Kailash Shah, Resolution Professional present in person and Counsel, Sujata V Rajguru appeared on behalf of the Collector Office. By consent of the parties list this matter on **05.06.2024**.

Sd/-

**ANIL RAJ CHELLAN
Member (Technical)**

ANKIT

Sd/-

**KULDIP KUMAR KAREER
Member (Judicial)**